

ITEM NO.33

Court 13 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 36717/2017

(Arising out of impugned final judgment and order dated 13-10-2017 in CWA No. 48447/2017 passed by the High Court Of Judicature At Allahabad)

NAMRATA VERMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.140814/2017-EXEMPTION FROM FILING O.T. and IA No.140813/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 06-09-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Parvez Bashista, adv.
Dr. Nirmal Chopra, AOR

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Parvez Bashista, learned counsel appearing for the petitioner and Mr. Sanjay Kumar Tyagi, learned counsel appearing for the respondent-State of U.P.

It is not for the employee to insist to transfer him/her and/or not to transfer him/her at a particular place. It is for the employer to transfer an employee considering the requirement.

The Special Leave Petition is dismissed.

Pending applications stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER